

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:6794  
ANSWERED ON:10.05.2002  
CONTROL REGISTERS  
RAMJI MANJHI

**Will the Minister of FINANCE be pleased to state:**

- (a) whether in order to ensure proper documentation and to facilitate regular monitoring by higher authorities, a number of control registers have been prescribed but audit scrutiny revealed that many prescribed registers were either not being maintained or improperly maintained thus defeating the purpose of controls as pointed out by C&AG in their report at 12A of 2002
- (b) if so, the details of control registers that have been prescribed and how many of them are either not being maintained or maintained improperly;
- (c) the reaction of the Government thereto; and
- (d) the measures taken in this behalf?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI. GINGEE N. RAMACHANDRAN)

- (a) Yes Sir, a large number of control registers have been prescribed to be maintained. The Comptroller and Auditor General has observed in its Report No. 12A of 2002 (Direct Taxes) that no separate control register for receipt of returns of eligible co-operative societies was found to be maintained during audit conducted in certain States.
- (b) 127 Control registers have been prescribed. It is not known how many of them are not being maintained or improperly maintained.
- (c) & (d) The government have noted the observation of the C&AG seriously and would direct the officers of the Income Tax Deptt. to maintain the control registers properly. The government will also review whether the number of registers required to be maintained can be rationalized.